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Shri K. G. Deshmukh: Are there any papers which come from Pakistan that are banned by the Government of India?

Shri Jawaharlal Nehru: I am not aware of it.

Shri Punnose: The Prime Minister stated that the magazine is undesirable, not from the political point of view, but from other points of view. May we know what exactly he means, so that we may not read it?

Mr. Deputy-Speaker: The hon. Member has already read it. Is politics the only thing in which men are interested? There are social, economic and a number of other things. I won't allow this question. Next question.

WORK-CHARGED STAFF IN RIVER VALLEY PROJECTS

*1146. **Shri A. N. Vidyalkar:** Will the Minister of Irrigation and Power be pleased to refer to his reply to starred question No. 1798, given on the 16th July, 1952 in the House regarding work-charged establishment on River Valley Projects and state whether Government are in a position to supply that information to the House now?

The Deputy Minister of Irrigation and Power (Shri Hathi): The information is laid on the Table of the House. [See Appendix VII, annexure No. 4]

Short Notice Questions and Answers

AGITATION IN JAMMU AND KASHMIR

Shri V. G. Deshpande: (a) Will the Prime Minister be pleased to state whether the people of Jammu have expressed the disapproval of the agreement between the Prime Minister of India and Chief Minister of Jammu and Kashmir with regard to the election of the Head of the State by the Jammu and Kashmir State Assembly and adoption of a separate flag?

(b) Has an agitation been started in Jammu and Kashmir against these changes in the Constitution of the State?

(c) How many persons have been sent to jail as a result of this agitation?

(d) What are the demands of the people of Jammu?

(e) Do Government propose to take any steps to ascertain the will of the people of Jammu on these issues?

Mr. Deputy-Speaker: There is another Short Notice Question by Mr. Gurupadaswamy regarding the same subject. I will allow him to put the question, so that both of these may be answered together.

PRAJA PARISHAD MOVEMENT IN JAMMU AND KASHMIR

Shri M. S. Gurupadaswamy: (a) Will the Prime Minister be pleased to state whether the Praja Parishad of Jammu and Kashmir has launched a movement against the Government of Jammu and Kashmir?

(b) If so, what are the reasons stated for the movement?

(c) How many people have participated in this movement?

(d) How many have been so far arrested?

(e) What action have the Government of India taken to bring about normal conditions in the State?

The Prime Minister (Shri Jawaharlal Nehru): May I, Sir, answer these two Short Notice Questions together in regard to the recent happenings in Jammu? In doing so, I am giving some other facts too so as to give a broader picture of the situation.

On the 24th July of this year I made a statement in the House, in the course of which I laid before the House the terms of an agreement arrived at between the Government of India and the Government of Jammu and Kashmir State. On the 18th of November, 1952, in answer to a Short Notice Question, I informed the House of the action that had been taken by the Government of India and by the Government of Jammu and Kashmir State in terms of this agreement. Part of the agreement had been brought into operation and, in regard to other parts, it was expected that they would be included in the Constitution that was being framed by the Constituent Assembly of the State.

The Praja Parishad of Jammu started an agitation. The objects of it were stated to be:

- (1) Complete accession of the State to India.
- (2) the use of the Indian Flag to the exclusion of the State Flag, and
- (3) self-determination for the people of Jammu if there is no complete accession to the Union of India.

This agitation took an aggressive form immediately after the election of